

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir from 5 - 9 September, 1994.

(b) Issues of bilateral, regional and international significance were discussed with Singapore and Vietnamese leaders.

(c) & (d) The following Agreements were signed during the visit.

Singapore:

Memorandum of Understanding on Consultations between the two Foreign Offices, providing for periodic discussions on all issues of importance.

Vietnam:

- i) Memorandum of Understanding on Consultations between the two Foreign Offices, providing for periodic discussions on all issues of importance;
- ii) Agreement on Avoidance of Double Taxation
- iii) Agreement on Travel Facilities for Citizens of the two countries.
- iv) Protocol on Defence Cooperation

Several corporate agreements were also signed, as per statement attached.

(e) The Prime Minister's visit is expected to stimulate investment activity vis-a-vis Singapore. It is not, however, possible to put a specific figure. Vietnam is not a capital surplus country.

(f) Does not arise.

Statement

Singapore

The following MOU/Agreements were signed, at corporate level, during Prime Minister's visit in September 1994:

1. Aquafarm: Joint Venture between blue Bay marine Foods Ltd. Madras, and Asia Pacific Seafoods Pte. Ltd. Singapore.
2. Third Country Trade and Investment: Collaboration Agreement between Greaves Ltd., Bombay and Pacific Greaves Pte. Ltd., Singapore.
3. Ship-Breaking: Joint Venture between m/s. Ganpatrai Jaigopal, Bombay and Thakral Investments Holdings Pte Ltd., Singapore and Natsteel Trade International Pte. Ltd., Singapore.
4. LPG Terminal: Joint Development Agreement between the Western India Group and M/s Sembawang Engineering, Singapore.
5. Private Bank: Joint Venture between 20th Century Finance Corporation and Kephinace Investment Pte Ltd., Singapore.
6. Mini Township: Agreement between Growth Techno Projects, New Delhi and Construction Technology, Singapore.
7. Warehousing: Joint Venture between Newsprint Trading & Sales Corporation, Delhi and CWT Distribution Ltd. Led Singapore Consortium.
8. Restaurant: Joint Venture between Pamnai Foods Pte. Ltd. and Inno-Pacific Holdings, Singapore.
9. Value-added Network Services: Joint Venture between M/s. Mahindra and Mahindra and Singapore Network Services.
10. Office Complex: Joint Venture between M/s. Unitech and a Singapore consortium.
11. Bakery: Joint Venture between Kwality Ice Cream Group, India and QAF Ltd., Singapore.
12. Telecommunication Equipment: Agreement between ITI Communications and Comedge Communications.

Vietnam

The following Agreements were signed, at corporate level, with Vietnam during Prime Minister's visit in September 1994:

- (i) Agreement to set up a sugar factory in Long An province at an approximate cost of about US\$ 18 million with 100% foreign investment by Nagarjuna Fertilisers Ltd.
- (ii) US\$ 5 million joint venture for manufacturing sugar machinery signed between Vietnam General Sugar Corp. and KCP Ltd., Facilities to be located near Ho Chi Minh City.
- (iii) A waste treatment plant under B.O.T. terms in Ho Chi Minh city by M/s. Western Paques. Agreement signed with Ho Chi Minh City Department of Public Works.
- (iv) Agreement between M/s. RITES and Vietnam National Railway for fabrication of railway coaches.
- (v) Agreement between KEC International and Compha Engineering Company for a joint venture to manufacture transmission towers near Hai Phong.
- (vi) Agreement for setting up a waste treatment plant in Hanoi between Western Paques and Hanoi People's Committee.

Coal and Gas Supply to Power Houses

*78. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of POWER be pleased to state:

- (a) the total requirement of coal and gas in the power houses in each State;
- (b) the quantity supplied during the last three years;
- (c) whether there is any shortage in the supply of coal and gas; and
- (d) if so, the details thereof and steps taken by Government to meet the demand?

THE MINISTER OF POWER (SHRI N.K.P. SALVE):

(a) The total requirement of coal during the current year is 177 Million Tonnes (MT) for coal based stations and 20.33 MCMD of gas for gas based stations. State-wise break-up of these figures is indicated in the statement I & II attached.

(b) and (c) The quantity of coal and gas received during the last three years as against the requirement/ allocation is as under:—

COAL

(Figures in Million Tonnes)

Year	Requirement	Receipt	Shortfall	%
1991-92	137	130.07	6.93	5
1992-93	150	142.62	7.40	4.9
1993-94	160	158.30	1.70	1.1

GAS

(Figures in M.C.M.D.)

Year	Allocation	Supplies	Shortfall	%
1991-92	20.33	11.87	8.46	41.6
1992-93	20.33	13.53	6.80	33.4
1993-94	20.33	12.96	7.37	36.2

(d) The position of coal and gas supply to all the thermal power stations in the country is kept under review including at the high level inter-departmental weekly meeting, and remedial actions are taken from time to time. Steps taken to increase the availability of gas include the development of new fields, additional development of some existing fields, construction of trunk pipelines and expansion in the handling capacity of gas terminals.

Statement I

State-wise Coal Requirement for the Year 1994-95

Name of the State	Total Coal Requirement ('000 tonnes)
1	2
1. State Sector	
Northern Region	
Delhi	1840
Haryana	3250
Punjab	7500
Rajasthan	3570
Uttar Pradesh	13880
Total Northern Region	30040

1	2
Western Region	
Gujarat	11850
	12440
Madhya Pradesh	25220
Maharashtra	49510
Total Western Region	
Southern Region	
Andhra Pradesh	9990
Tamil Nadu	9930
Karnataka	2870
Total Southern Region	22790
Eastern Region	
Bihar	3740
Orissa	1860
West Bengal	7210
Total Eastern Region	12810
North-Eastern Region	
Assam	370
Total North-Eastern Region	370
Total State Sector	115520
2. Central Sector	51350
3. DVC	5630
4. Private Sector	4500
Grand Total	177000

Statement-II

Requirement of Gas for Thermal Power Stations State-wise

State	Requirement
Andhra Pradesh	0.40
Assam	1.38
Delhi	0.60
Gujarat	6.05
Maharashtra	4.50
Rajasthan	1.75
Tamilnadu	0.06
Tripura	0.34
Uttar Pradesh	5.25
Total	20.33

National Nutrition Policy

*79. SHRI ATAL BIHARI VAJPAYEE:
DR. LAXMINARAYAN PANDEYA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have conducted a study on malnutrition and micro-nutrient deficiency Disorders (MDDs);

(b) if so, the facts and findings thereof;

(c) whether the Government have formulated any National Nutrition policy for control of malnutrition; and

(d) if so, the details thereof?